

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 02
IA No. 72/JPR/2019
IA No. 189/JPR/2021
CP No. (IB)- 601/ND/2018
Under Section 9 of IBC, 2016

In the matter of:

M/s Packwell (India) Pvt. Ltd. ... Operational Creditor/Applicant
Versus
M/s Emgee Cables and Communications Ltd.
... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Liquidator : Anubha Singh, Adv.
For the Respondent : Amol Vyas, Adv.
Akshay Sharma, Adv.
B.K. Sharma, PCS
Aishwarya Sharma, Adv.

ORDER

IA No. 72/JPR/2019


Heard Ms. Anubha Singh, Adv. appearing on behalf of the Liquidator.
Mr. Amol Vyas, Adv. appearing on behalf of the Respondent No. 1,2,3,7 submits that reply has been filed by him. Mr. Akshay Sharma, Adv. appearing on behalf of Mr. Samay Maheshwari, Adv. for the Respondent No. 8-13 submits that reply has been filed by him. Mr. B.K. Sharma, PCS appearing on behalf of the Respondent No. 15-17 submits that he has recently been engaged in this matter and seeks time to file reply. Reply, if any, may be filed within 7 days with an

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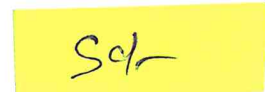
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advance copy to the opposite counsel. Ms. Aishwarya Sharma, Adv. appearing on behalf of the Respondent No. 18-19 submits that reply has been filed by her. Learned counsels for the parties are directed to complete part of their pleadings, failing which, no opportunity will be given to file reply. List the IA on 22.05.2024.

List the matter along with pending IA on 22.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 17, 2024